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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.3365/2002

New Delhi this the 24th day of January, 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Smt. Manju Lata,
Staff Nurse,
W/o Sh. Pradeep Kumar,
R/o Pocket B,
Uttam Nagar,
New Delhi.

-Applicant

(By Advocate Shri S.K. Sinha)

-Versus-

1. Secretary,
Health & Family Welfare Dept.,
Govt. of N.C.T. of Delhi,
I.P. Bhawan,
New Delhi.

2. Director of Health Services,
Directorate of Health Services,
Govt. of NCT/Delhi,
F-Karkardooma,
New Delhi.

3. Medical Superintendent,
Guru Govind Singh Hospital,
Raghbir Nagar,
New Delhi.

-Respondents

(By Advocate Shri George Paracken)

O R D E R (ORAL)

Heard. Applicant being aggrieved by an order dated 17.09.2002, whereby the maternity leave granted earlier has been curtailed with the result, recoveries are sought to be effected from her. Against this applicant preferred a representation on 18.10.2002 and before its disposal by the respondents, she approached this court.

2. It is contended by learned counsel for applicant that no show cause notice or reasonable opportunity was afforded to her before the impugned action was taken by respondents.

3. In reply, learned counsel for respondents stated that in response to this court's order dated 24.12.02 recoveries have been stopped and applicant has approached this court without waiting for disposal of her representation, which is still pending with respondents.

4. In this view of the matter, ends of justice would be duly met if the present OA is disposed of with the direction to respondents to dispose of the representation of applicant dated 18.10.2002, by passing a detailed and speaking order, within a period of one month from the date of receipt of a copy of this order. I order accordingly. Till then no recovery shall be effected from applicant.

S. Raju

(Shanker Raju)
Member (J)

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